

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A / ~~MA/RA~~ / CP NO. 820 OF 2006

Applicant/s Dori Lal Respds. J.O.T. & Ors.

Advocate for Applicant/s Sanjay Shukla Advocate for Respondent/s Om R.C. Shukla

Notes of the Registry	Orders of the Tribunal	Sheet No. 9
	<p>06.02.2009</p> <p>Hon'ble Mr. Ashok S. Karamadi, J.M. Hon'ble Mrs. Manjulika Gautam, A.M.</p> <p>In the revised call also there is no representation on behalf of the applicant. It is seen from the order sheet that applicant's counsel has not chosen to make representation in the matter or to file R.A. Accordingly, we do not find any justification to adjourn the matter. O.A. stands dismissed for non-prosecution.</p> <p> A.M.</p> <p> J.M.</p> <p>/M.M/</p>	

Contd. On Sheet No. _____